

CENTRAL INFORMATION COMMISSION

Appeal No.CIC/WB/C/2006/00167 dated 11/8/06

Right to Information Act 2005 – Section 19

Complainant:Shri S.P.Gupta

Respondent: C.M's Office, Govt. of NCT, Delhi.

Facts:

Shri S.P.Gupta, General Secretary, Rajinder Nagar Welfare Association made a complaint to us dated 9.8.06 complaining that in the workshop on RTI hosted by the Govt. of NCT Delhi, he had been supplied a directory of PIOs and first Appellate Authorities appointed by that Govt. His complaint was that there was no mention of PIOs and/or Appellate Authority in the office of Chief Minister, Delhi as well as other Ministers.

In response to an earlier notice dated 22.2.06 from us to the Govt. of NCT Delhi, the Office of Chief Minister, Govt. of Delhi and Chief Secretary have intimated that they have designated PIOs, APIOs and first Appellate Authorities u/s 5(1) and 5(2) of the Right to Information Act. Two copies of the orders regarding the office of Chief Secretary were appended.

DECISION NOTICE

A copy of the orders of the Govt. of National Capital of Delhi, General Administration Department dated 17.7.06 designating PIOs, SAPIOs and first Appellate Authorities in the office of Chief Secretary are appended at Annexure 'A. While this information may be placed on the website of NCT Delhi and included in any official directory on the subject by that Govt., the General Administration Department (Administration Branch) is directed to undertake a similar exercise for all Ministers in the Govt. of NCT Delhi, if not already done, intimating compliance to this Commission within 15 days of the issue of this Order.

Notice of this decision be given free of cost to the parties.

(Wajahat Habibullah)

Chief Information Commissioner

15.9.2006

Encl: Annexure 'A'

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(L.C.Singhi)

Addl. Registrar

15.9.2006